

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 7  
(IB)-279/(ND)/2020**

**Under Section: 9 of IBC.**

**In the matter of:**

M/s. Ashtech Buildpro India Pvt. Ltd.	<b>....Applicant</b>
Vs.	
M/s. Delhi Buildtech Pvt. Ltd.	<b>...Respondent</b>

**Order delivered on 20.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Vishal Ranjan, Adv.
For the Respondent	:

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 06.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

Mukesh